

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 125
IA/324(AHM)2021
in
CP(IB) 321 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda
V/s
Sintex Prefab & Infra Ltd

.....Applicant

.....Respondent

Order delivered on 20.07.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned Counsel Mr. Monaal J Davawala
For the Suspended Management : Learned Counsel Mr. Arjun Sheth
RP Mr. Chandra Prakash Jain also appeared.

ORDER

We direct RP to update list of the document which he requires for successful completion of CIRP and send it to the Suspended Management.

Without going into any allegations of non-cooperation, we direct the Suspended Management to provide all documents as required by RP within seven days. With this direction, IA 324 of 2021 stands disposed of on the basis of statement of Learned Counsel for the Suspended Management that they will cooperate by handing over all required documents.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)